

Shri Hem Barua (Gauhati): It is known as the *Legislative Assembly*. If you take away the legislative powers from it, what remains of the Assembly?

Shri U. M. Trivedi (Mandsaur): Unlawful assembly!

Mr. Speaker: Order, order. I have not to argue on that. Because there was no Assembly sitting at that time, therefore, during that short period, they could not be placed before that Assembly. And when the President took over, all the functions became his. It became the function of the President to place them here, and then of course it would be for this Parliament to pass it when the Bill is placed before it.

Shri Ranga: The President has also failed . . .

Mr. Speaker: No question of failing. There is no impediment that these Ordinances cannot be placed on the Table, though I do say that they are very late; it ought to have been done earlier.

Shri Hari Vishnu Kamath: They have not explained the delay.

Shri U. M. Trivedi: I want to raise a very important point to which a reply must be made by the hon. Finance Minister if he wants to. Only one Ordinance has been promulgated on the 25th June 1966. This was not placed on the same day on which the President took over the administration, and this Ordinance having lapsed, as it stands . . .

Mr. Speaker: It has not lapsed.

Shri U. M. Trivedi: . . . it cannot be placed before the House.

Shri Hari Vishnu Kamath: When was the Punjab Assembly prorogued? The date?

Shri U. M. Trivedi: This Ordinance is defunct. Retrospective effect cannot be given . . .

Mr. Speaker: No, no. W. will see when they come up.

FOOD CORPORATION (SEVENTH AMENDMENT) RULES

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): On behalf of Shri Govinda Menon, I beg to lay on the Table a copy of the Food Corporations (Seventh Amendment) Rules, 1966, published in Notification No. G.S.R. 1188 in Gazette of India dated the 27th July, 1966 under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-6847/66].

NOTIFICATIONS UNDER SEAMEN'S PROVIDENT FUND, KERALA MOTOR VEHICLES TAXATION ACT ETC., ETC.

The Deputy Minister in the Ministry of Transport and Aviation (Shrimati Jahanara Jaipal Singh): On behalf of Shri C. M. Poonacha, I beg to lay on the Table—

- (1) The Seamen's Provident Fund Scheme, 1966, published in Notification No. G.S.R. 1206 in Gazette of India dated the 6th August, 1966, under section 24 of the Seamen's Provident Fund Act, 1966. [Placed in Library. See No. LT-6848/66].
- (2) A copy of Notification S.R.O. No. 123/66 published in Kerala Gazette dated the 22nd March, 1966, making certain amendment to the Kerala Motor Vehicles Taxation Rules, 1963, under sub-section (4) of section 24 of the Kerala Motor Vehicles Taxation Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala [Placed in Library. See No. LT-6849/66].